## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL <u>PATNA BENCH, PATNA.</u> OA 359 of 06

## CORAM

Hon'ble Shri Amit Kushari, Member [ A ]

Md. Sohail S/o Md. Akram and 2 Others

Union of India and Others
Counsel for applicants: Shri A.N. Jha
Counsel for respondents: Shri Chitranjan Sinha
with Shri N.K. Sinha on behalf of Shri B.K. Sinha.

## ORDER[Oral]

## 28.12.2007

Amit Kushari, Member [A]:- Heard Shri A.N. Jha, learned counsel for the applicants, Shri Chitranjan Sinha and also Shri N.K. Sinha on behalf of Shri B.K. Sinha for respondents. This case has a long history and has been considered by the CAT earlier also. Shri Jha, learned counsel for the applicant makes a prayer that this OA should be remanded to the respondents to treat it as representation and consider it on its merits. Shri Chitranjan Sinha, learned counsel for respondents has no objection in the matter.

- 2. In this view of the matter, it is directed that respondents should treat this OA as a fresh representation and consider the matter once again and dispose it of by issuing a reasoned order within three months of the receipt of copy of this order. Till reasoned order is issued by the respondents, the impugned orders dated 1.9.2000 and 5.9.2000 will remain in operation. However, it is made clear that I have not expressed any opinion on the merits of the case.
- 3. With these observations, this OA stands disposed of. No costs.

[ A. Kushari ] M [ A ]

/cbs/